

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1430
ANSWERED ON:09.08.2011
LEAKAGE OF TAPPED PHONE TRANSCRIPTS
Rajukhedi Shri Gajendra Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether proposals/requests were received from various agencies/authorities for tapping of telephones;
- (b) if so, the details thereof;
- (c) whether the Central Board of Direct Taxes has been alleged to have leaked the tapped phone/transcript in the recent past;
- (d) if so, the details thereof;
- (e) whether any FIR has been registered against the officers responsible for the leak; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): Proposals are received from Law Enforcement Agencies (LEAs) and are processed as per provisions of Section 5 (2) of Indian Telegraph Act, 1885 and Rules 419A of the Indian Telegraph (Amendment) Rules,2007.
- (c) to (f): The matter is sub-judice before the Hon'ble Supreme Court of India.